# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

### NEW DELHI BENCH

Case No. (IB)-1091(ND) 18

In the Matter of

M/s PRO SPORTIFY PVT. LTD.

....Operational Creditor

Vs.

M/s VIVID IT SOLUTIONS PVT. LTD.

.....Corporate Debtor

#### **INDEX**

S NO.	Particulars	Page
1	LIST OF STAKEHOLDERS	No.

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Place: New Delhi

Date: 21.07.2019

### LIST OF STAKEHOLDERS

[As per Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016]

### In the matter of

### VIVID IT SOLUTIONS PRIVATE LIMITED- IN LIQUIDATION

Prepared by	,Bimal Kumar Sharma
	Liquidator
	Vivid IT Solutions Private Limited
	IBBI Registration No. IBBI/ IPA-001/ IP – P00542/ 2017-18/
	10967
Reference	NCLT Order dated 22.04.2019



#### DISCLAIMER

The information contained in this List of Stakeholders ("List") is substantially based on information collected by the Liquidator from the books and papers of Vivid IT Solutions Pvt. Ltd.- in liquidation ("Corporate Debtor" or "Company"), or as supplied by claimants, former directors, officers or employees of the Company, or obtained from public domain. The Liquidator shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List



#### LIST OF STAKEHOLDERS

Pursuant to Regulation 31 of the Liquidation Regulation, 2016, category wise list of stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations stating the following details:

- 1. amount of claim admitted;
- 2. extent to which the debts or dues are secured or unsecured;
- 3. details of the stakeholders; and
- 4. proofs admitted or rejected in part, and the proofs wholly rejected.

This list of stakeholders includes separate lists showing claims received and subsequently accepted by the Liquidator of the following stakeholders:

- 1. Financial Creditors: Annexure- 1;
- 2. Operational Creditors (except employees and workmen): Annexure- 2; and

In this regard, public announcement shall also be made to the public informing filing of the list of stakeholders with the NCLT, in the manner specified in Regulation 12(3) of the Liquidation Regulations.

Considering that the very nature of admission of claims filed by stakeholders is subject to modification, necessary application shall be moved with the Hon'ble NCLT, from time to time, to modify an entry in the list of the stakeholders filed with the Adjudicating Authority, in the manner directed by the Adjudicating Authority.

The list of stakeholders, as modified from time to time, shall be:

1. Available for inspection by the persons who submitted proofs of claim; and

2. Available for inspection by members, directors and guarantors of the Corpo

### Annexure- 1: Claims of Financial Creditors

#### Notes:

- The claims have been verified by the Liquidator based on the evidence/ bankers' book submitted by the respective financial creditors. The amount does not necessarily match within the books of accounts of the Company.
- 2. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.

Name ,of	Nature of	Amount	Claim admitted
Financial	Claim	claimed	by the
Creditors			Liquidator
Indian Overseas		Rs. 37452610.00	Rs. 37452610.00
Bank			
	Financial Creditors  Indian Overseas	Financial Claim Creditors  Indian Overseas	Financial Claim claimed Creditors  Indian Overseas Rs. 37452610.00



## Annexure- 2: Claims of Operational Creditors

#### Notes:

- The claims have been verified by the Liquidator based on the evidence/ information/details/invoices towards which the claims have arisen submitted by the respective operational creditors. The amount does not necessarily match within the books of accounts of the Company.
- 2. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.

S. No.	Name of Operational	Amount claimed	Claim admitted by
	Creditors		the Liquidator
OC-1	Pro Sportify Ltd	Rs. 42415406.00	Rs. 42415406.00
	B-4, Sector- 3, Noida-201301		
OC- 2	Jagmohan Singh Luthra &	Rs. 425000.00	Rs. 425000.00
	Gajinder Luthra		
	B-7, Chirag Enclave, New		
	Delhi-110048		

Note: Apart from the claims mentioned above, no other claims have been received from the financial creditors, operational creditors/ employees and other stakeholders (if any) of the . Corporate Debtor as on the last date of receipt of claims i.e. 31.05.2019. Further, with a state of the state of the components of the state of the components.

modification shall be done in the above-mentioned list of stakeholders in c modified claim received from any stakeholder, subject to approval of NCLT.